

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 32/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE PARTIES: Gharonda Readymix Concrete  
V/s.  
M/s. Gammon India Limited

SECTION OF THE COMPANIES ACT: I & BP of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	MR. RASHMIN KHANDEKAR, COUNSEL AND MS. SMRUTI KANADE, ADVOCATE i/b NEQANDHI, SHAH & HIMAYATULLAH FOR RESPONDENT		
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*Sumit*

*Mikeesh Chaudhri*  
*Partner of Attorney for Gharonda Readymix*

*Bladha*

Order

CP No.32/I&BP/NCLT/MB/MAH/2017

For having the Corporate Debtor has repaid the entire amount of ₹2,51,20,135 after deduction of TDS at the rate of 10% has been paid in two pay orders bearing No.309168 for ₹69,21,118/-and No.309167 for ₹1,81,99,017/- both dated 10.3.2017 respectively drawn on ICICI Bank in favor of the Petitioners, the Petitioner being satisfied with the payments made by the Corporate Debtor, this Company Petition is dismissed as infructuous.

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)